

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 603**  
**IB/75/ND/2024**

**IN THE MATTER OF:**

**Exicom Energy Systems Private Limited**

**...PETITIONER**

**Vs.**

**Sieger Robotek Electric Private Limited**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 24.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :**

**For the Applicant**

**:Adv Shikhar Mittal and Adv**  
**Shantanu Awasthi**

**For the Respondent/Corporate Debtor**

**:Adv. Vaibhav Jain**

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present and submitted that they have moved an application for withdrawal of the present section 9 petition. However, the same is not listed today.

Ld. Counsel on behalf of the Corporate Debtor is also present. In view of this, list the matter on **30.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**